



2026:DHC:9334



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 15.10.2026

CNR No. DLHC010503232026

+ CRL.M.C. 7862/2026, CRL.M.A. 32799/2026

SH. VISHNU KATHURIA

.....Petitioner

Through: Mr. Neeraj Gupta, Mr. Kamal Gupta
and Mr. Saransh Goel, Advs.

versus

STATE GOVT. OF NCT OF DELHI AND ANR. Respondents

Through: Mr. Hemant Mehla, APP for the State
along with Mr. Mayank Chaudhary
and Mr. Mohd. Naved, Advs.
Mr. Deekshant Kaushik, Adv. for
R-2.**CORAM:****HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (Oral.)**

1. By way of the present petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 ('BNSS'), the petitioner seeks quashing of Complaint Case (Ct. Case) bearing No. 3813/2016, titled as '*Pradeep Kumar v. Vishnu Kathurai*', and all proceedings emanating therefrom. The complaint case is pending before Ld. JMFC-04, North-West District, Rohini Courts, Delhi.
2. The present petition is based on a settlement between the petitioner and respondent no.2.
3. It is noted that the parties have been engaged in multiple litigations and the purport of the Settlement Agreement is to bring about a resolution to the pending litigations.

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4. The Mediation Settlement Agreement, dated 28.07.2026, itself was arrived at pursuant to the parties being referred to mediation under aegis of the Delhi Mediation Centre, Rohini District Courts, Delhi.
5. The Mediation Settlement Agreement has been appended as Annexure P-2 to the present petition and the same reads as under:

IN DELHI MEDIATION CENTRE, ROHINI DISTRICT COURTS,
DELHI

In the matter of :

Ct. Cases 200/1/2004/3813/2016

Pradeep Kumar vs. Vishnu Kathurai

U/s. 409/420 IPC (As informed by Ld. Counsel for complainant)

PS: Ashok Vihar

दिल्ली मध्यस्थता केन्द्र
Delhi Mediation Centre
रोहिणी जिला न्यायालय, दिल्ली
Rohini District Courts, Delhi

Case received from the Court of :

Sh. Sanyam Jain, Ld. JMFC-04/Rohini Court, North West District, Rohini Courts, Delhi.

Connected case :

- 1) Ct. Case No. 9392/2016 titled as Court through PO vs. Pradeep Kumar Chawla, pending in the court of Sh. Apoorv Bhardwaj, Ld. JMFC, Rohini Courts, Delhi.
- 2) Ct. Case No. 12103/2016 titled as Pradeep Kumar Chawla vs. Vishnu Kathuria, pending in the court of Sh. Apoorv Bhardwaj, Ld. JMFC, Rohini Courts, Delhi.
- 3) CS No. 613450/2016 titled as Ratan Lal Chhabra vs. Pradeep Kumar Chawla, pending before the concerned ADJ, Tis Hazari Court (Adjourned Sine-die).
- 4) CS No. 610732/2016 titled as Pradeep Kumar Chawla vs. Ratan Lal Chhabra through LRs. pending before the concerned ADJ, Tis Hazari Court (Adjourned Sine-die).
- 5) RFA No. 34/2013 titled as Pradeep Kumar Chawla vs. Lalita Chhabra, pending before Hon'ble High Court of Delhi.

Settlement/Agreement

28.07.2026

Present: Complainant Sh. Pradeep Kumar Chawla (senior citizen) in person alongwith Ld. Counsel Sh. Kamal Jindal.
Accused Vishnu Kathuria (senior citizen) in person
Sh. Bharat Bhushan Chhabra (senior citizen) / applicant in CS No. 610732/2016, CS No. 613450/2016, and witness in Ct. Case No. 9392/2016.

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The present case has been received from the Court of Sh. Sanyam Jain, Ld. JMFC-04/Rohini Court, North West District, Rohini Courts, Delhi and the same has been marked to me for Mediation.

Brief facts of the present case as well as connected cases as stated by the parties are that a chit fund company was being run by Sh. Pradeep Kumar Chawla/complainant and Sh. Bharat Bhushan Chhabra s/o Late Sh. Ratan Lal Chhabra were members of the said company and Sh. Vishnu Kathuria was introduced to Sh. Pradeep Chawla by Sh. Bharat Bhushan Chhabra. Due to some temperamental difference & misunderstanding, several litigations have been started between the parties to this settlement. Hence, the parties filed present case as well as above-mentioned cases against each other.

Mediation process explained to the parties. I have conducted joint and separate sessions with the parties. Both the parties have mutually arrived at the following amicable settlement :

- 1) The present matter as well as above mentioned connected case have been settled between the parties without monetary compensation. The present settlement is towards the full and final settlement and both the parties shall not claim any right or interest from each other.
- 2) It is settled that after settlement, there remains no grievance/dispute due between the parties and that the parties shall not file any other case/ complaint etc. against each other in future qua the present cause of action.
- 3) It is settled between the parties that Ct. Case No. 9392/2016 titled as Court through PO vs. Pradeep Kumar Chawla came in force due to some misunderstanding and civil dispute between the parties and the complainant Sh. Pradeep Kumar Chawla shall file quashing petition before the Hon'ble High Court of Delhi for quashing the said case and Sh. Bharat Bhushan Chhabra and Sh. Vishnu Kathuria shall co-operate with the complainant in quashing of the abovesaid case and if the Hon'ble High Court of Delhi does not quash the quashing



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petition then all the connected cases shall be decided and ~~adjudicate~~ adjudicated by the concerned courts as per law/on its own merit.

4) After quashing the said case the parties shall make appropriate statements before the Ld. Concerned Courts on date fixed for compounding/ disposal of the present case as well as connected case/FIR in accordance with law and in case any offence is non-compoundable, the accused may request the Ld. Concerned Courts for taking a lenient view in the matter or may take appropriate proceedings in accordance with law including quashing of the FIR before Hon'ble High Court of Delhi. The complainant shall cooperate in the said proceedings by giving statement/NOC or filing affidavit etc.

5) Parties to bear their own costs of litigation.

The parties have settled the present case without any fear, force, coercion, threat or undue influence from any quarter concerned. The parties undertake to remain bound by the terms and conditions of the present settlement.

6. The facts of the present case are that the dispute between the parties arises out of a private agency arrangement and is essentially commercial in nature.

7. The complaint was instituted on 16.01.2004 and the parties, both senior citizens, have been in litigation for over two decades.

8. The dispute has been resolved through mediation under aegis of the Mediation Centre, Rohini District Courts, Delhi. No public fund or public interest is involved.

9. In the circumstances, considering the dicta *Gian Singh v. State of*

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Punjab, (2012) 10 SCC 303, there is no impediment to allowing the present petition.

10. Accordingly, the present petition is allowed; Complaint Case bearing No. 3813/2016 titled as '*Pradeep Kumar v. Vishnu Kathurai*' and all proceedings emanating therefrom, are quashed.

11. The petition is disposed of in the above terms. Pending application also stands disposed of.

SACHIN DATTA, J

OCTOBER 15, 2026/r,nb

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